

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 215 OF 2018 & IA NO.266 OF 2019,**  
**APPEAL NO. 232 OF 2018 & IA NO. 1126 OF 2018**  
**& IA NO. 267 OF 2019 AND**  
**APPEAL NO. 383 OF 2018 & IA NO.1848 OF 2018**  
**& IA NO.117 OF 2019 & IA NO.255 OF 2019**

**Dated : 4<sup>th</sup> April, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Indian Wind Turbine Manufacturers Association** .....Appellant(s)  
**Versus**  
**Tamil Nadu Electricity Regulatory Commission & Anr.** .....Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.  
Mr. K.J Parthasarthy  
Mr. P.R. Kovilan  
Mrs. Geetha Kovilan  
Ms. Lakshmi  
Mr. Geet Ahuja

Counsel for the Respondent(s) : Mr. Sethuramalingam for R-1  
Mr. S. Vallinayagam for R-2

**ORDER**  
**(IA No. 266 of 2019 - Delay in filing rejoinder)**

We have heard the learned counsel appearing for both the parties.

The Learned counsel appearing for the Appellant submitted that, there is a delay of 14 days in filing the rejoinder which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the application explaining the delay in filing the rejoinder, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in

filing the rejoinder is condoned. IA, being IA No. 266 of 2019, for delay in filing the reply is allowed.

**(IA No. 267 of 2019 - Delay in filing rejoinder)**

We have heard the learned counsel appearing for both the parties.

The Learned counsel appearing for the Appellant submitted that, there is a delay of 14 days in filing the rejoinder which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the application explaining the delay in filing the rejoinder, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. IA, being IA No. 267 of 2019, for delay in filing the reply is allowed.

**APPEAL NO. 215 OF 2018,**  
**APPEAL NO. 232 OF 2018 & IA NO. 1126 OF 2018**  
**AND**  
**APPEAL NO. 383 OF 2018 & IA NO.1848 OF 2018**  
**& IA NO.117 OF 2019 & IA NO.255 OF 2019**

In the light of communication dated April 3<sup>rd</sup>, 2019 wherein it is submitted that the counsel on record for the Appellant is down with chicken pox and cannot appear today in the court, therefore requests for four weeks' adjournment.

In the light of the submissions and reasons stated in communication dated April 3<sup>rd</sup>, 2019, post these matters for hearing on **23.07.2019**, as agreed by the learned counsel appearing for the parties.

The Interim direction granted by this Tribunal is extended till 23.07.2019.

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**